
Month	Monthly Average Exchange Rate of Rupee per US dollar
February 2013	53.77
March 2013	54.40
April 2013	54.38
May 2013	55.01
June 2013	58.40
July 2013	59.78

Source: Reserve Bank of India (RBI)

(d) and (e) The recent bout of rupee depreciation owes to the widening of trade and current account deficits and slowdown in capital flows. A significant part of the widening of the trade deficit is due to higher imports of key intermediates like crude oil, coal and fertilizers on which import dependence is large. The pass through of such higher cost to the domestic market has been limited in view of the still substantial outgo on account of subsidisation of products like diesel, LPG, kerosene, fertilizer and energy. As such, the impact of rupee depreciation on domestic consumers is mitigated to a large extent. Headline WPI inflation has remained at moderate levels in recent months.

Illegal writing off loans by Allahabad Bank, Mangawan

206. SHRI ARVIND KUMAR SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether Government is aware of non-recovery of outstanding loans and illegal writing off of loans by Mangawan branch of Allahabad Bank in Rewa district of Madhya Pradesh in connivance with bank officials and borrowers;

(b) if so, the details thereof and the reasons therefor;

(c) whether Government has received representation from MPs in this regard in the month of July, 2013.

- (d) if so, the details thereof;
- (e) the details of action taken thereon, representation-wise; and
- (f) by when the outstanding loans would be recovered by said branch against the representations of MPs?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) As per information received from the Allahabad Bank, there is no such instance of write off and the recovery efforts for outstanding loans are being made as per bank's guidelines.

(c) to (f) A representation was received from a Member of Parliament relating to one borrower. There is no write off of this account by the bank. The loan outstanding as on 31.07.2013 is Rs. 1.92 lacs and the bank is making efforts to recover the outstanding amount.

Selection of CBDT Members

207. SHRI BHAGAT SINGH KOSHYARI: Will the Minister of FINANCE be pleased to state:

- (a) whether Government is aware that IRS officers of Income tax department against whom vigilance cases are pending/dropped are being considered and are being made Members of CBDT setting a wrong precedent;
- (b) whether this is sending a wrong signal in the entire tax administration and giving shelter to corruption;
- (c) whether Government proposes to bar officers against whom vigilance cases are pending/dropped from being made Members of CBDT;
- (d) The names of officers against whom vigilance cases are pending or have been dropped;
- (e) The action being initiated to prevent elevation of these officers to CBDT; and
- (f) If not, the reasons therefor?